LOK SABHA DEBATES

LOK SABHA

Friday, February 23, 1979/Phalguna 4, 1900 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Search Conducted at House of Shrimati Indira Gandhi

†*62. DR. RAMJI SINGH:
SHRI G. Y. KRISHNAN:

Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether a search was conducted in the underground vault in the gardens of the grand new Mehrauli house of Smt. Indira Gandhi;

(b) if so, the information on the basis of which this search was made and the things discovered;

(c) whether some people had given this wrong information to lower the prestige of Government; and

(d) whether to unearth black money, Government also propose to organise raids under Section 132 of Income Tax Act, 1961 in the premises of other politicians and industrialists against whom there are allegations of undisclosed income or property?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) The farm house of Shrimati Indira Gandhi in Chhatarpur village was searched by the Income Tax authorities on the 19th January 1979, under an authorisation issued by the Director of Inspection (Investigation) under section 132 of the Income Tax Act, 1961. No underground vault was discovered by them in the premises.

(b) Information had been received to the effect that some members of the household of Shrimati Indira Gandhi had burried a metal container under the floor of her farm house in Chhatarpur village, and that it contained valuables. On the 19th January, 1979, further information was received that digging was going on in the farm house of Shrimati Gandhi, presumably for the removal of the valuables. The Director of Inspection (Investigation) was satisfied after survey, that there was a prime facie case for the search of the premises.

Since the belief on the basis of information received was that a metal container had been burried under the ground, a metal detector was used to locate the same. The metal detector failed, however, to reveal any metal container in the premises.

(c) It is not possible to draw any such inference.

(d) A search under section 132 of the Income Tax Act is conducted wherever warranted.

डा० रामजी सिंह : अध्यक्ष महोदय, यह गुनाह-बेलज्जत काम किया गया, इतने बड़े देश के इतने बड़े भूतपूर्व प्रधान मंत्री के घर पर छापा मारा जाए, जो 11 वर्षों तक प्रधान मंत्री रहे और कुछ निकला नहीं। मैं अफसरों की तो दाद देता हूं कि उन्होंने साहस किया है और उन्होंने भूतपूर्व प्रधान मंत्री के घर पर छापा मारा है लेकिन सरकार इतनी अक्षम रही है कि कुछ नहीं पता लगा सकी। मैं कहना चाहता हूं कि मनीपुर में श्री तिलक राज तिरखा ने जब वहां कमीशन के सामने यह बयान दिया था कि उन्होंने देखा था कि यह गाड़ा क्या था और श्री चांद किरण ने, जो छतरपुर के प्रधान हैं, ने यह गवाही दी थी कि उस के बाद उन्हें खुद सूचना मिली थी कि यह कब किया गया, तो क्या चोर

चोरी का माल इतनी देर तक रखेंगे । इसलिये इस संबंध में मैंने यह सवाल किया था क्योंकि यह सवाल बहुत महत्व का है और मैं यह देखता हूं कि बड़े से बड़े लोगों, जो न जनता पार्टी में हैं और न किसी दूसरी पार्टी में, ने और 36 सिगनेटरीज हैं इन्क्लूडिंग फार्मर जजेज मि० ए० एन० मुल्ला, मि० जे० एन० भ; और कि० पी० शिव शंकर, इन सब लोगों ने इस को कन्डेम किया है । वह तो आप जानते ही हैं कि करोड़ों रुपया काले धन का इन के पास था और इसलिये मैं यह जानना चाहता हूं कि उन को यह इन्फार्मेशन किस एजेन्सी ने दी । पहला सवाल तो मेरा यह है । दूसरा सवाल यह है कि इनकम टैक्स के सम्बन्ध में उन को कब सूचना मिली और रैड करने में कितने घंटे का समय लगा और तीसरी बात वह कहते हैं :

Director of Inspection (Investigation) was satisfied after survey there was a *prima facie* case for the search of the premises.

तो उन के सैटिसफैक्शन की ग्राउन्ड क्या है ? इन तीनों सवालों का जवाब आप मुझे दें ।

श्री जुल्फिकार उल्लाह : आनरेबिल मैम्बर यह चाहते हैं कि उन्हें यह बताया जाए कि सोर्स आफ इन्फार्मेशन क्या थी । तो मुझे यह अर्ज करना है कि यह इन्फार्मेशन प्रोटैक्टेड है । कोर्टस् के जजेज को यह इन्फार्मेशन दिखाई जा सकती है लेकिन किसी दूसरी पार्टी को या पब्लिक को नहीं बताई जा सकती ।

एक माननीय सदस्य : पार्लियामेंट को नहीं बताई जा सकती ?

श्री जुल्फिकार उल्लाह : यह प्रोविजन आफ दि एक्ट है । गवर्नमेंट अगर यह समझती है कि पब्लिक इन्टरेस्ट में कोई इन्फार्मेशन नहीं बताई जा सकती तो वह किसी को भी नहीं बताई जा सकती । हजारों रेड के केसेज हुए हैं और किसी रेड केस में आज तक यह नहीं बताया गया कि सोर्स आफ इन्फार्मेशन स्पेसीफिकली क्या थी । इसलिये यह मजबूरी है और वह बताई नहीं जा सकती ।

दूसरा जो इन का सवाल है, मैं यह कहना चाहता हूं कि मुझे को जब यह इन्फार्मेशन मिली कि प्रीमिसेज में कुछ डिगिंग हो रहा है . . . व्यवधान . . . ऐजेन्सी का नाम नहीं बता सकेंगे जैसा कि मैं पहले कह चुका हूं ।

श्री हुकम चन्द कछवाय : चौधरी साहब के सम्बन्ध पुराने हैं ।

श्री जुल्फिकार उल्लाह : सम्बन्ध हों या न हों कुछ कानून हैं, कुछ ट्रेडीशन्स हैं । ऐसी हालत में जब इन्फार्मेशन मिली तो जल्द से जल्द डाइरेक्टर आफ इन्वेस्टीमेशन ने यह सोचा कि उन्हें जाकर सर्वे करना चाहिए । चुनांचे वे कुछ लोगों को लेकर गये, बहुत जल्दी में गये उस वक्त पुलिस उन के साथ नहीं थी और आफिसर्स भी कम थे । वे वहां पहुंच कर सर्वे करने लगे यह तो मालूम हुआ कि कुछ डिगिंग हो रहा है लेकिन यह नहीं समझ सके कि डिगिंग मकान के अन्दर भी रहा है या नहीं (व्यवधान) . . .मकान के बाहर तो हो रहा था । वे थोड़ी देर के बाद, तकरीबन एक घंटे के बाद वहां पहुंच गये थे जब उन को इन्फार्मेशन मिली थी । वहां पहुंचने के बाद उन्होंने देखा कि डिगिंग हो रही है । उस के बाद यह भी देखा कि एक मोटर वहां खड़ी है और कुछ देर के बाद एक छोटे सूटकेस के बराबर कोई चीज कपड़े में ढकी हुई बूट में रखी गई और मोटर ले जाई गई । यह मालूम हुआ कि उस में राजीव गांधी भी थे और भी तीन चार लोग थे (व्यवधान) आप पहले सुन लें । (व्यवधान) ††

MR. SPEAKER: Don't record.

श्री जुल्फिकार उल्लाह : डायरेक्टर इन्वेस्टीगेशन को जब यह पता चला कि वहां से मोटर चली गयी है और कुछ सामान ले गई है तो उन्होंने पुलिस को टेलीफोन किया और पुलिस कमिश्नर ने कुछ लोगों को मुकर्रर किया कि वे यह मालूम करें कि वह कार कहां गयी है । (व्यवधान) ††

MR. SPEAKER: Don't record.

डा० रामजी सिंह : अध्यक्ष महोदय, दूसरे मैं यह जानना चाहता हूं कि उस के आगे क्या तहकीकात की गयी? और उस में कोई इन्वेन्ट्री लिस्ट भी बनायी गयी ? एक इन्वेन्टी लिस्ट की फोटो स्टेट कापी मेरे पास है । इन्वेंट्री लिस्ट में निगेटिव दिया गया । मैं यह जानना चाहता हूं कि जो सरकार के बारे में यह कहा गया है—

This is a crime against decency, most heinous act of vilification against Mrs. Gandhi and her family by Janata Party, subversion of legal norms, punitive act, disgraceful act.....

मैं यह अखबारों की कतरनों से कह रहा हूं । मैं सरकार से यह पूछना चाहता हूं कि जब कि देश में इस बात का अहसास है कि श्रीमती इंदिरा गांधी के पास काले धन के रूप में करोड़ों रुपया मौजूद है और जनता सरकार के करोड़ों रुपये खर्च हो गये है, लेकिन यह पहला जो छापा मारा गया जिस में खोदा पहाड़ लेकिन चुहिया भी नहीं निकली, उस से क्या सरकार अब आश्वस्त हो गयी है कि अब आगे इंक्वायरी की जरूरत नहीं है ? (व्यवधान)

MR. SPEAKER: Please come to the question.

SHRI P. VENKATASUBBAIAH: Can you permit him to make such insinuations in a supplementary question? Please get it expunged. (*Interruptions*).

---

††Not recorded.

MR. SPEAKER: You should not use this occasion for making a speech. There are other occasions for that. You should only ask the question.

डा० रामजी सिंह : अध्यक्ष महोदय, मैं यह पूछना चाहता हूं कि जब डायरेक्टर इन्टेलीजेंस इस बात से सैटिसफाईड थे कि कुछ गड़बड़ है तो फिर आगे क्या सरकार इस पर गहराई से इन्वेस्टीगेशन करेगी ताकि इस सारे काले धन की खोज हो सके ?

उप प्रधान मंत्री तथा वित्त मंत्री (श्री चरणसिंह): माननीय मित्र ने जो यह कहा कि जबकि डायरेक्टर इन्वेस्टीगेशन को यह संतोष है कि उन के पास काला धन है तो फिर क्या गवर्नमेंट इस में आगे तहकीकात करेगी, फर्दर इंक्वायरी करेगी, तो यह सवाल इस में नहीं उठता । लेकिन अफसरों को जब यह सूचना मिली कि खुदाई हो रही है, उस वक्त अफसरों ने जो कुछ किया या नहीं किया, गवर्नमेंट उस सिलसिले में असन्तुष्ट है, सन्तुष्ट नहीं है, और इस मामले में देखभाल कर रही है ।

SHRI P. VENKATASUBBAIAH: The replies given by the hon. Minister and the supplementaries put only show the vindictive and malicious attitude of the Government in covering up their inefficiency. (*Interruptions*). The person involved is the ex-Prime Minister and the hon. Minister says that there was a *prima facie* proof that there was something going on and he also says that he got the information that there was a truck with somebody with a suitcase and that sped away. All these things go to show that this is only an act of vilification and vindictiveness. May I know what action the Government propose to take against those people who have given them this type of blatant and wrong and wilful information and also what was the material with the Director to show that there was a *prima facie* case? The Finance Minister has said that it has been a sort of regular practice to make such raids. May I know in what cases such raids have been conducted, what was the material available, whether the Director has given correct information and what action you are proposing to take when you found it to be utterly incompetent and intended only to malign and character-assassinate the ex-Prime Minister?

SHRI CHARAN SINGH: So far as my hon. friend's charge against the officers that they are guilty of *mala fides* in this connection is concerned, I have only to say that it is a matter of opinion. In fact, they were not so actuated by the *mala fides* etc. at all. Section 132 of the Income-Tax Act authorises the income-tax authority to make a search if he receives information, an incriminating information, which goes to show that some money or some treasure has been hidden somewhere. So, under the law they are entitled to make a search. On the 17th January the Sabhapati of the village, the Gram Pradhan—I don't remember his name exactly—had tendered evidence before the Commission, before the investigation authority appointed by the Manipur Government that such and such article, a container perhaps containing valuables was deposited—they have not seen the valuables themselves—under the ground. This was only on the 17th. On the 19th morning they received some other information. On that information they went to the farmhouse. With their own eyes they saw the digging operations going on.

**

(*Interruptions*).

MR. SPEAKER: Do not record.

SHRI MALLIKARJUN: **

SHRI CHARAN SINGH: With their own eyes not only they saw the digging operations going on, but also a matel object put in the boot of the leg, and after that they saw the car moving out of the farm house. (*Interruptions*): So, there is no question of *mala fides* at all. As I have already said, we are looking into all this. That is all.

श्री शिव नारायण सरसूनिया : क्या मंत्री जी बतायेंगे कि रोज अखबारों में श्रीमती इन्दिरा गांधी को सोने और चांदी से तोलने की जो खबरें आती हैं इस धन का सोर्स कहां से है ? और क्या उसी काले धन को व्हाइट नहीं किया जा रहा है ?

MR. SPEAKER: It does not arise.

**Not recorded.

श्रीमती चन्द्रावती : क्या वित्त मंत्री जी बताने की कृपा करेंगे कि इस तरह के सिमिलर आर्थिक अपराध जो लोग करते हैं और किये जाते हैं उनके खिलाफ़ सरकार क्या कदम उठा रही है या उठाये हैं ?

श्री चरण सिंह : सरकार जब उसके पास सूचना होती है तो उस पर कार्यवाही करती है । ऐसे मामलों में सरकार अपनी तरफ़ से कोई आदेश जारी नहीं करती है । इन्कम टैक्स अथौरिटीज को पूरा अधिकार है, अगर उनकी संतुष्टि हो जाय तो वह खुद ही सर्च कर सकते हैं ।

Setback in India's exports to Iran

*63. SHRI BALWANT SINGH RAMOOWALIA: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether the turmoil in Iran has caused huge losses and setback to the export of Indian goods to that country;

(b) is it correct that engineering goods worth Rs. 5 crores exported from Ludhiana (Punjab) to Iran are lying at Bombay after being returned from Iran; and

(c) if so, what steps he is taking to save the Industrial activities of Punjab due to this development?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) The turmoil in Iran has affected the export of Indian goods to that country.

(b) No such information has been brought to our notice. However, some ships have off-loaded cargo meant for Khorramshahr (Iran) at Abu Dhabi, Dubai and Okha.

(c) Government is keeping a close watch on the situation and taking necessary steps. Alongwith the stabilisation of the political situation in Iran, it is expected that India's trade relations will not only return to normalcy, but will improve.

SHRI BALWANT SINGH RAMOOWALIA: To my surprise, the Minister has said that he has received no information. The news item, which is the source of my question, was published in all the leading papers of Punjab including two English dailies. Will the Minister explain as to why his Ministry did not contradict the news item? The Minister says that some off-loading was done at Abu Dhabi, Dubai and Okha. Can it not be imagined that these goods might be lying there?

श्री आरिफ बेग : अध्यक्ष महोदय, जैसा कि मेरे भाई ने कहा कि न्यूजपेपर्स में वह खबर आयी थी, सरकार के पास जो सूचना है इस वक्त उसके मुताबिक हमें यह सूचना है कि कुछ जहाज जो हमारे यहां से गये थे उसमें से उन्होंने सामान अबू धाबी, दुबाई और ओखा के पोर्टस् पर उतारा है । और यह सूचना है कि 6,500 टन का जो कारगो वहां पर उतारा गया है उसकी कीमत लगभग साढ़े चार करोड़ है, और सरकार इस बात को देख रही है कि जो सामान वहां पर उतारा गया है उसकी सुरक्षा हो और सामान वहां पर ओक्शन न किया जाय । इस बात की हम कोशिश कर रहे हैं ।

SHRI BALWANT SINGH RAMOOWALIA: Will the Minister explain to the House as to what steps his Ministry has taken to compensate the loss in exports and mutual trading, after the assumption of power by Mr. Khomeini?

THE MINISTER OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA): As the House is well aware, the political conditions in Iran are getting stabilised. We have already initiated our dialogue with the new Government and I am sure that perhaps because of the emphasis given by Mr. Khomeini and his Government in not making huge investments on military preparations, they will have more investments for the people and it will certainly help us in boosting up our trade. I am sure that in this context, such losses will be compensated in the long run.

SHRI M. S. SANJEEVI RAO: The hon. Minister is aware that there is a big trade gap of nearly 1400 crores. We also know that Iran is one of the potential countries to which we can export our goods to reduce the trade gap. You are well aware that the Kudremukh Project is on the anvil and by 1980 we are supposed to export iron ore slurry to Iran. I am sure you